

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-107

TP (Co. Act.)-55(PB)/2022 Old CP No.989/2015
New IA-(Co.Act)-140/2024

IN THE MATTER OF:

Japna Estates Pvt. Ltd.

....Applicant

Vs.

Shubhkamna Buildwell and Estates Pvt. Ltd.

....Respondent

SECTION

U/s 433(e)(f) CA 1956

Order delivered on 19.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Shivanshu Kumar, Mr. Akshay Sharma, Adv.

For the Respondent :

For the RP : Mr. Shailendra Singh, Adv.

Mr. Abhishek Anand, Mr. Ishaan Dhingra, Adv.

For the SRA : Ms. Lavanya Pathak, Adv. For R-2 in
New IA-(Co.Act)-140/2024

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA-(Co.Act)-140/2024:-

This is an application filed under Rule 11 of the NCLT Rules, 2016 on behalf of some of the Financial Creditors in Class seeking certain directions. Heard the submissions made by the Ld. Counsel on behalf of the Applicant, who submitted that he is pressing only Prayer No. (iii). Ld. Counsel on behalf of Resolution Professional is present and accepts notice so far as it relates to Prayer No. (iii) as thus:

“IA No. 43 of 2024 filed by Respondent No.1 seeking approval of Resolution Plan submitted by Respondent No.2 ought to be dismissed and the Resolution Plan submitted by Respondent No.2 be also rejected”

and for filing reply in respect of Prayer No. (iii). It is made clear that we are not considering any other Prayer at this stage. Reply be filed within a period of 2 weeks. List the matter on **06.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)